

THE GAUHATI HIGH COURT
(HIGH COURT OF ASSAM, NAGALAND, MEGHALAYA, MANIPUR, TRIPURA,
MIZORAM AND ARUNACHAL PRADESH)

ORDER NO. 10

Dated Guwahati, the 15th February, 2011

Hon'ble the Chief Justice has been pleased to order that all the CAV Judgments delivered by Hon'ble Gauhati High Court from the Principal Seat as well as from the outlying Benches with effect from 1st January, 2011, shall have to be uploaded in the Website of the High Court.

All the Private Secretaries to the Hon'ble Judges, at the Principal Seat, shall ensure that the soft copies of the CAV Judgments are sent to the Computer Section without delay. The Registrars of the Outlying Benches at Kohima, Shillong, Imphal, Agartala & Aizawl and Deputy Registrar of Itanagar Bench shall ensure that the soft copies of the CAV Judgments delivered from their respective Benches are sent to the respective Computer Sections for uploading in the High Court Website without delay. This practice will continue and delivery should be received weekly by all concerned.

By Order,

Sd/- M.K.Bhattacharje

REGISTRAR (JUDICIAL)

Memo No. HC. III – 50/2002/ 639-47 /G Dated 15th February, 2011